

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 11/82-ALC4/2010 MEETING DATE : 15.06.2010

The Meeting No.11/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 15.06.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri Krishan Kumar, Dy. DGFT
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 8/82 dated 25.05.2010 were ratified by the Committee.

Case No.B-109	M/S Blue Circle Speciality Chemicals Pvt. Ltd.
Norms Committee Meeting No.11/11	F.No.01/83/050/00723/AM08 F.No.01/83/050/00656/AM08
Meeting Date:15.06.2010	RA F.No.03/94/040/00116/AM08 RA F.No.03/94/040/00288/AM07
Adv.Lic.No.0310432127 dated 08.06.2007 Adv.Lic.No.0310434322 dated 28.06.2007	
Committee considered case as per agenda and in light of earlier decision taken in 7/08 meeting held on 23.05.2007 in the case of M/S Blue Circle Corporation, decided to enhance the quantity of input namely Isophthalic Acid to the extent of 2.06 kg/kg of export product without any other change in the decision taken in 34/83 meeting held on 28.11.2007.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-110	M/S Sudershan Laboratories Ltd.
Norms Committee Meeting No.11/11	F.No.01/82/050/00545/AM08 F.No.01/82/050/00597/AM08 F.No.01/82/050/00145/AM09 F.No.01/82/050/00464/AM09 F.No.01/82/050/00465/AM09

Meeting Date:15.06.2010	RA F.No.09/24/040/00476/AM08 RA F.No.09/24/040/00523/AM08 RA F.No.09/24/040/00549/AM08 RA F.No.09/24/040/00002/AM09 RA F.No.09/24/040/00025/AM09			
Adv.Lic.No.0910032726 dated 24.01.2008 Adv.Lic.No.0910033012 dated 19.02.2008 Adv.Lic.No.0910033166 dated 03.03.2008 Adv.Lic.No.0910033607 dated 09.04.2008 Adv.Lic.No.0910033864 dated 12.05.2008				
Committee considered case as per agenda and in light of earlier decision taken in 38/82 meeting held on 23.02.2010 in the case of M/S Sainor Laboratories Pvt. Ltd and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Butyl Lithium (15% w/w in n-Hexane (100% Active Basis)	1 Kg.	1.	Lithium Metal	0.300 kg
		2.	n-Butyl Chloride	1.60 kg
		3.	n-Hexane	6.66 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-111	M/S Anuh Pharma Ltd.
Norms Committee Meeting No.11/11	F.No.01/82/050/00582/AM09
Meeting Date:15.06.2010	RA F.No.03/94/040/00045/AM09
Adv.Lic.No.0310473788 dated 09.06.2008	
Committee considered case as per agenda and observed that there was a mistake in recording of minutes and the item Erythromycin Thiocyanate is imported in KGA only. It was, therefore, decided to amend the description and quantity import item to read as “Erythromycin Thiocyanate – 1.55 KGA” without any other change in the decision taken in 18/82 meeting held on 29.07.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-112	M/S Alembic Ltd.
Norms Committee Meeting No.11/11	F.No.01/87/050/01154/AM06
Meeting Date:15.06.2010	RA F.No.34/24/040/00215/AM06
Adv.Lic.No.3410015102 dated 30.12.2005	

Committee considered case as per agenda and in light of earlier decision taken in 27/81 meeting held on 11.10.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Benzyl Penicillin 5 Mega Inj.	1 lakh Vials	1.	Benzyl Penicillin Sodium BP Grade	475.58 BOU
Benzyl Penicillin 2 Mega Inj	1lakh Vials	1.	Benzyl Penicillin Sodium BP Grade	190.33 BOU
Benzyl Penicillin 1 Mega Inj	1 lakh Vials	1.	Benzyl Penicillin Sodium BP Grade	94.453 BOU

RA concerned may take further necessary action as per above decision of NC.

Case No.B-113	M/S Esteem Industries Pvt. Ltd.
Norms Committee Meeting No.11/11	F.No.01/82/050/00569/AM08
Meeting Date:15.06.2010	RA F.No.17/24/040/00117/AM08
Adv.Lic.No.1710001672 dated 20.06.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information from the firm:- 1. Chemical name of the export product. 2. Details of manufacturing process with Chemical equations, molecular formula and molecular weight. 3. Yield obtained in each stage. 4. Production and Consumption data certified by Chartered Accountant. Accordingly, case was deferred for 10.08.2010.	

Case No.B-114	M/S IPCA Labs Ltd.
Norms Committee Meeting No.11/11	F.No.01/83/050/00027/AM08
Meeting Date:15.06.2010	RA F.No.03/94/040/01455/AM07
Adv.Lic.No.0310425428 dated 02.04.2007	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of export product to read as "6 Methoxy-2-Naphthaldehyde" without any other change in the decision taken in 19/08 meeting held on 11.09.2007.	

1	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Approved												
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/39/2009-Ch.II dated 14.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Sodium Saccharin</td><td rowspan="2">1 Kg.</td><td>1.</td><td>Ortho Toluene Sulphonamide</td><td>0.927 kg</td></tr> <tr> <td>2.</td><td>Sulphur</td><td>0.200 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Sodium Saccharin	1 Kg.	1.	Ortho Toluene Sulphonamide	0.927 kg	2.	Sulphur
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Sodium Saccharin	1 Kg.	1.	Ortho Toluene Sulphonamide	0.927 kg												
		2.	Sulphur	0.200 kg												

2	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

3	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish the copy of Master Batch Formula, but they have furnished the copy of Master Batch Record. It was, therefore, decided to call for again the copy of Master Batch Formula and defer the case for 10.08.2010.			

4	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

5	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010	Status: Case
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		15.06.2010	Deferred
HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:10.08.2010
Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

6	Case No.:55/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Deferred
	HQ File :01/82/050/00329/AM10/	RLA File :03/94/040/00949/AM09/	Lic.No/Date:0310503316 21.01.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

7	Case No.:9/2/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00009/AM10/	RLA File :03/94/040/01131/AM09/	Lic.No/Date:0310514341 02.04.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

8	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:10.08.2010
	Decision :Committee decided to defer case for 10.08.2010 for comments of Department of C&PC.			

9	Case No.:14/5/82-ALC4/2009	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved										
	HQ File :01/82/050/00047/AM10/	RLA File :04/24/040/00002/AM10/	Lic.No/Date:0410104217 24.04.2009											
	Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										

Gapapentin	1 Kg.	1.	1,1-Cyclohexane Diacetic Acid Monamide	1.765 kg
		2.	Methanol	0.445 kg
		3.	Toluene	0.890 kg
		4.	Isopropyl Alcohol	2.165 kg
		5.	Caustic Soda Flakes	0.785 kg

RA concerned may take further necessary action as per above decision of NC.

10	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:10.08.2010.2010
	Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

11	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda. The representative of Department of C&PC informed the Committee that the export product is Drug. It was, therefore, decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 10.08.2010.			

12	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:10.08.2010.2010
	Decision :Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

13	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/296/2009-PI (Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. The non-infringing process has not been taken into consideration in ratification of norms:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefotoxime Sodium (Non-Infringing)	1 kg	1.	7-Amino Cephalosporanic Acid	0.741 kg
		2.	Ethyl Acetate	5.94 kg
		3.	Tetra Hydrofuran	2.66 kg
		4.	Methylene Chloride	6.84 kg
		5.	Isopropyl Alcohol	0.35 kg
		6.	Sodium 2-Ethyl Hexanoate	0.40 kg
		7.	Hexamethyl Disilazane	0.360 kg
		8.	Methanol	0.83 kg
		9.	Phosphorous Pentachloride	0.5968 kg
		10.	Trimethyl Amine	0.410 kg
		11.	Activated Carbon	0.100 kg
		12.	Trimethyl Chlorosilane	0.1796 kg
		13.	Sodium Hydrosulphite	0.060 kg
		14.	4-Bromo-2-Methoxyimino-3-oxo Butyric Acid (Bromo Acid)	0.6596 kg
		15.	Aluminium Containers	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

14	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:10.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 10.08.2010.			

15	Case No.:3/19/82-ALC4/2009	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
	HQ File :01/82/050/00381/AM10/	RLA File :03/94/040/00134/AM10/	Lic.No/Date:0310530972 28.07.2009		
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Trental 100 mg Film Coated Tablets 60s	1 No.	1.	Theobromine	91.8 mg
	Trental 400 mg Film Coated Tablets 20s	1 No.	1.	Theobromine	367.2 mg

RA concerned may take further necessary action as per above decision of NC.

16	Case No.:102/46/82-ALC4/2009	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved									
	HQ File :01/82/050/01018/AM10/	RLA File :09/24/040/00211/AM10/	Lic.No/Date:0910039292 11.09.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/16/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Eplerenone</td><td>1 kg</td><td>1.</td><td>Pregna-4,9(11)-Diene-7,21-Dicarboxylic Acid 17-Hydroxy-3-oxo,G-Lactone, Methyl Ester, (7A,17A)</td><td>1.764 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Eplerenone	1 kg	1.	Pregna-4,9(11)-Diene-7,21-Dicarboxylic Acid 17-Hydroxy-3-oxo,G-Lactone, Methyl Ester, (7A,17A)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Eplerenone	1 kg	1.	Pregna-4,9(11)-Diene-7,21-Dicarboxylic Acid 17-Hydroxy-3-oxo,G-Lactone, Methyl Ester, (7A,17A)	1.764 kg									
RA concerned may take further necessary action as per above decision of NC.													

17	Case No.:33/46/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved									
	HQ File :01/82/050/00949/AM10/	RLA File :03/94/040/00418/AM10/	Lic.No/Date:0310537562 14.09.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/1/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Caffeine Anhydrous EP/BP</td><td>1 kg</td><td>1.</td><td>Crude Theophylline (Wet) NLT 80% W/W</td><td>1.15 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Caffeine Anhydrous EP/BP	1 kg	1.	Crude Theophylline (Wet) NLT 80% W/W
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Caffeine Anhydrous EP/BP	1 kg	1.	Crude Theophylline (Wet) NLT 80% W/W	1.15 kg									
RA concerned may take further necessary action as per above decision of NC.													

18	Case No.:46/46/82-ALC4/2009	Party Name:TADIMETY AROMATICS PVT. LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00962/AM10/	RLA File :07/24/040/00221/AM10/	Lic.No/Date:0710067059 17.09.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information from the firm:- 1. Chemical name of the export product. 2. Details of manufacturing process with Chemical equations, molecular formula and molecular weight.			

3. Yield obtained in each stage.
4. Production and Consumption data certified by Chartered Accountant.

Accordingly, case was deferred for 10.08.2010.

19	Case No.:88/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00122/AM11/	RLA File :22/24/040/00025/AM10/	Lic.No/Date:2210009273 17.09.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

20	Case No.:89/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00123/AM11/	RLA File :22/24/040/00027/AM10/	Lic.No/Date:2210009272 17.09.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

21	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:10.08.2010
	Decision :Committee decided to call for a copy of application, copy of DML and technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 10.08.2010.			

22	Case No.:90/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00124/AM11/	RLA File :22/24/040/00030/AM10/	Lic.No/Date:2210009293 25.09.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

23	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/380/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to call for technical details as per			

Appendix 33 from firm. Accordingly, case was deferred for 10.08.2010.

24	Case No.:10/30/82-ALC4/2009	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00611/AM10/	RLA File :08/24/040/00174/AM10/	Lic.No/Date:0810083512 12.10.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and observed that the firm was requested to furnish the copy of Master Batch Formula, but they have furnished the copy of Master Batch Record. It was, therefore, decided to call for again the copy of Master Batch Formula and defer the case for 10.08.2010.			

25	Case No.:49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Bio-technology.			

26	Case No.:50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Bio-technology.			

27	Case No.:47/39/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/83/050/00754/AM10/	RLA File :52/24/040/00016/AM10/	Lic.No/Date:5210028576 13.10.2009	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Bio-technology.			

28	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

29	Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
			Lic.No/Date:0910039743	

HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/	28.10.2009	Defer
Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 10.08.2010.			

30	Case No.:44/46/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved														
	HQ File :01/82/050/00960/AM10/	RLA File :08/24/040/00186/AM10/	Lic.No/Date:0810083867 04.11.2009															
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																	
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg</td><td>1 No.</td><td>1.</td><td>Bisoprolol Fumarate</td><td>5.1 mg</td></tr> <tr> <td>Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg</td><td>1 No.</td><td>1.</td><td>Bisoprolol Fumarate</td><td>10.2 mg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg	Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 5/12.5 mg	1 No.	1.	Bisoprolol Fumarate	5.1 mg														
Bisoprolol Fumarate and Hydrochlorothiazide Tablet Comp. Heumann 10/25 mg	1 No.	1.	Bisoprolol Fumarate	10.2 mg														
RA concerned may take further necessary action as per above decision of NC.																		

31	Case No.:45/34/82-ALC4/2009	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00690/AM10/	RLA File :03/95/040/00486/AM10/	Lic.No/Date:0310544624 09.11.2009	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

32	Case No.:39/48/82-ALC4/2009	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved									
	HQ File :01/82/050/01102/AM10/	RLA File :03/95/040/00475/AM10/	Lic.No/Date:0310544816 10.11.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/18/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Estradiol Hemehydrate</td><td>1 kg</td><td>1.</td><td>Estrone</td><td>1.706 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Estradiol Hemehydrate	1 kg	1.	Estrone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Estradiol Hemehydrate	1 kg	1.	Estrone	1.706 kg									
RA concerned may take further necessary action as per above decision of NC.													

33	Case No.:99/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:11/82-ALC4/2010	Status:Case
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		15.06.2010	Deferred
HQ File :01/82/050/00133/AM11/	RLA File :22/24/040/00038/AM10/	Lic.No/Date:2210009406 11.11.2009	Defer Date:13.07.2010
Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

34	Case No.:96/46/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/01012/AM10/	RLA File :09/24/040/00268/AM10/	Lic.No/Date:0910039892 12.11.2009	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/324/2009-PI (Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to call for the following information from the firm:- 1. Molecular weight of each input and output product at each step. 2. Percentage yield on molar basis for each step. 3. Material balance for entire process for a batch. Accordingly, case was deferred for			

35	Case No.:105/46/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved																																							
	HQ File :01/82/050/01021/AM10/	RLA File :09/24/040/00308/AM10/	Lic.No/Date:0910039941 17.11.2009																																								
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/12/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="11">Lamivudine</td><td rowspan="11">1 kg</td><td>1.</td><td>n-hexane</td><td>4.534 kg</td></tr> <tr> <td>2.</td><td>Acetone</td><td>0.309 kg</td></tr> <tr> <td>3.</td><td>Carbon Enoanticromos (Activated Carbon)</td><td>0.100 kg</td></tr> <tr> <td>4.</td><td>Methylene Chloride</td><td>10.439 kg</td></tr> <tr> <td>5.</td><td>2,5-dihydroxy,1,4-dithiane</td><td>0.739 kg</td></tr> <tr> <td>6.</td><td>Cytosine</td><td>0.955 kg</td></tr> <tr> <td>7.</td><td>Methyl Alcohol (Methanol)</td><td>1.235 kg</td></tr> <tr> <td>8.</td><td>Sodium Borohydride</td><td>0.480 kg</td></tr> <tr> <td>9.</td><td>Triethylamine (TEA)</td><td>2.00 kg</td></tr> <tr> <td>10.</td><td>Trimeththyl Chlorosilane (TMCS)</td><td>2.74 kg</td></tr> <tr> <td>11.</td><td>Dimethyl Formamide</td><td>0.410 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Lamivudine	1 kg	1.	n-hexane	4.534 kg	2.	Acetone	0.309 kg	3.	Carbon Enoanticromos (Activated Carbon)	0.100 kg	4.	Methylene Chloride	10.439 kg	5.	2,5-dihydroxy,1,4-dithiane	0.739 kg	6.	Cytosine	0.955 kg	7.	Methyl Alcohol (Methanol)	1.235 kg	8.	Sodium Borohydride	0.480 kg	9.	Triethylamine (TEA)	2.00 kg	10.	Trimeththyl Chlorosilane (TMCS)	2.74 kg	11.	Dimethyl Formamide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																							
Lamivudine	1 kg	1.	n-hexane	4.534 kg																																							
		2.	Acetone	0.309 kg																																							
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		9.	Triethylamine (TEA)	2.00 kg																																							
		10.	Trimeththyl Chlorosilane (TMCS)	2.74 kg																																							
		11.	Dimethyl Formamide	0.410 kg																																							

		12.	Glyoxalic Acid 50%	1.80 kg
		13.	Cyclohexane	0.100 kg
		14.	Steam/Thermal Coal	As per Fuel Policy
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:62/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/01125/AM10/	RLA File :03/94/040/00698/AM10/	Lic.No/Date:0310546317 18.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Prednisilone Tablets JP 5 mg	1 No.	1.	Prednisolone	5.10 mg
		2.	Gelatin	1.90 mg
		3.	Lactose Hydrate	72.60 mg
RA concerned may take further necessary action as per above decision of NC.				

37	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009	Defer Date:10.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 10.08.2010.			

38	Case No.:79/46/82-ALC4/2009	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
	HQ File :01/82/050/00995/AM10/	RLA File :03/94/040/00294/AM10/	Lic.No/Date:0310547023 23.11.2009		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/109/2008-Ch.II dated 15.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Diethylene Triamine Pentamethylene Phosphonic Acid (Code	1 Kg.	1.	Yellow Phosphorous	0.135 kg
			2.	Diethylene Triamine	0.087 kg
			3.	Formaldehyde (37%)	0.395 kg

45031)	(Active Acid Content 48%)			
RA concerned may take further necessary action as per above decision of NC.				

39

Case No.:2/38/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/00775/AM10/	RLA File :03/95/040/00482/AM10/	Lic.No/Date:0310548046 27.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/389/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benazepril Hcl USP	1 kg	1.	3S-Amino-1-N-Terbutoxycarbonyl (S Amine)	0.8873 kg
		2.	Methanol	1.65 kg
		3.	Methylene Chloride	6.45 kg
		4.	N-Methyl Morpholine	0.65 kg
		5.	R-Ethyl-2-Hydroxy-4-Phenyl-Butanoate	0.762 kg
		6.	4-Nitro Benzene Sulfonyl Chloride	0.893 kg
		7.	Di Isopropyl Ether	4.30 kg
		8.	Activated Carbon	0.100 kg
		9.	Triethylamine	0.48 kg
		10.	Toluene	0.80 kg
		11.	Ethyl Acetate	4.34 kg
RA concerned may take further necessary action as per above decision of NC.				

40	Case No.:15/38/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00788/AM10/	RLA File :09/24/040/00362/AM10/	Lic.No/Date:0910040144 03.12.2009	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda and decided to call from the firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 10.08.2010.			

41	Case No.:16/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00789/AM10/	RLA File :09/24/040/00352/AM10/	Lic.No/Date:0910040145 03.12.2009	Defer Date:15.06.2010

Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/10/2010-PI(Norms) dated 10.06.2010, decided to call for the following information from the firm:-

1. Molecular weight of each reactant and output product of each step.
2. Molar requirement of input alongwith technical justification.
3. Percentage yield on molar basis for each step of manufacturing process.

Accordingly, case was deferred for

42	Case No.:22/38/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved									
	HQ File :01/82/050/00795/AM10/	RLA File :07/24/040/00339/AM10/	Lic.No/Date:0710068661 03.12.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/390/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Flurazepam Di Hcl</td><td>1 kg</td><td>1.</td><td>2-Amino-5-Chloro-2-Fluoro Benzophenone</td><td>1.71 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Flurazepam Di Hcl	1 kg	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Flurazepam Di Hcl	1 kg	1.	2-Amino-5-Chloro-2-Fluoro Benzophenone	1.71 kg									
RA concerned may take further necessary action as per above decision of NC.													

43	Case No.:63/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00979/AM10/	RLA File :08/24/040/00215/AM10/	Lic.No/Date:0810084676 03.12.2009	Defer Date:10.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 10.08.2010.			

44	Case No.:28/38/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00801/AM10/	RLA File :07/24/040/00335/AM10/	Lic.No/Date:0710068685 04.12.2009	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda and observed that the technical information called for from the firm have been received and the same has been forwarded to Department of C&PC for their comments. Accordingly, case was deferred for 10.08.2010.			

45	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942	Defer

		04.12.2009	Date:10.08.2010
Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/396/2009-PI(Norms) dated 07.06.2010, decided to call for technical details as per Appendix 33 from firm. It was also observed that the firm has not submitted technical details as per Appendix 33 in several cases received for ratification of norms under para 4.7 of HBP. It was, therefore, decided to advise the firm to furnish technical details as per Appendix 33 in each case. It was also decided to call for the details of Advance licences issued from the office of Jt. DGFT, Chandigarh and its details regarding fulfillment of export obligation from firm. Accordingly, case was deferred for 10.08.2010.			

46	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI(Norms) dated 09.06.2010, decided to call for revised application from the firm as they have applied for export of intermediate of Efavirenz and also its raw materials. Accordingly, case was deferred for 10.08.2010.			

47	Case No.:49/46/82-ALC4/2009	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00965/AM10/	RLA File :52/24/040/00018/AM10/	Lic.No/Date:5210029042 07.12.2009	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda and decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 10.08.2010.			

48	Case No.:41/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved									
	HQ File :01/82/050/01104/AM10/	RLA File :03/94/040/00531/AM10/	Lic.No/Date:0310549545 07.12.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007/Ch.II dated 14.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zinc Diammonium EDTA- Liquid Zinc content 9%(±1)</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.422 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zinc Diammonium EDTA- Liquid Zinc content 9%(±1)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zinc Diammonium EDTA- Liquid Zinc content 9%(±1)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.422 kg									
RA concerned may take further necessary action as per above decision of NC.													

49	Case No.:73/46/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
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HQ File :01/82/050/00989/AM10/	RLA File :03/95/040/00575/AM10/	Lic.No/Date:0310550407 11.12.2009	Defer Date:10.08.2010
Decision :Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 10.08.2010.			

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Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status: Case Approved	
HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/43/2007/Ch.II dated 02.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3,4,5-Trimethoxy Toluene	1 kg	1.	3,4,5-Trimethoxy Benzaldehyde	1.134 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253 16.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/3/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pantoprazole (OR) Pantoprazole Sodium	1 kg	1.	Methanol	4.39 kg
		2.	Acetonitrile	0.60 kg
		3.	Maltol	1.46 kg
		4.	Phosphorus Oxychloride	2.23 kg
		5.	Hydrogen Peroxide (NMT 60%)	1.40 kg
		6.	Toluene	0.089 kg
		7.	Sodium Methoxide	0.45 kg
		8.	Thionyl Chloride	0.89 kg
		9.	Methylene Di Chloride	2.80 kg
		10.	Chloroform	4.90 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda. The representatives of the firm appeared for personal hearing before the Committee and explained basis. The technical authority present in the meeting asked the representative of the firm to indicate Theoretical, practical and yield obtained on molar basis correctly and the representative of the firm agreed to furnish the same with 15 days. It was, therefore, decided to defer the case for 10.08.2010.			

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Case No.:58/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/01121/AM10/	RLA File :03/94/040/00782/AM10/	Lic.No/Date:0310551036 16.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Neobact Powder Spray	150 ml pack	1.	Neomycin Sulphate	241.353 mg
		2.	Bacitracin	315.50 mg
Raxenal Powder Spray	150 ml pack	1.	Neomycin Sulphate	241.353 mg
			Bacitracin	315.50 mg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

55	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved
	HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2008/Ch.II dated 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Octyl Salicylate	1 kg	1.	2-Ethyl Hexanol	0.558 kg
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/113/2008-Ch.II dated 15.06.2010 has called for technical information. It was, therefore, decided to defer the case for 10.08.2010 for reply from firm.			

57	Case No.:5/41/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00840/AM10/	RLA File :31/24/040/00188/AM10/	Lic.No/Date:3110041172 21.12.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

58

Case No.:6/41/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved
HQ File :01/82/050/00841/AM10/	RLA File :08/24/040/00213/AM10/	Lic.No/Date:0810085114 21.12.2009	

Decision : Committee considered case as per agenda and in light of written comments of Department of Pharmaceuticals dated 15.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl. No.	Import items	Qty. allowed for 25 mg Tablets	Qty. allowed for 50 mg Tablets	Qty. allowed for 100 mg Tablets	Qty. allowed for 200 mg Tablets
Topiramate Tablets	1 lakh Nos. each	1.	Topiramate	2.55 kg	5.10 kg	10.20 kg	20.40 kg
		2.	Microcrystalline Cellulose PH 102	0.75 kg	1.50 kg	3.00 kg	6.00 kg
		3.	Avicel PH 101	0.83 kg	1.65 kg	3.30 kg	6.60 kg
		4.	Lactose Anhydrous	2.75 kg	5.50 kg	11.00 kg	22.00 kg
		5.	500 CC White HDPE Round	As per packing policy	As per packing policy	As per packing policy	As per packing policy

		Bottle				
6.	225 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
7.	150 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
8.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
9.	60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
10.	33 MM WHITE PP SCRC with Pulp Liner	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
11.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

59	Case No.:36/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00952/AM10/	RLA File :07/24/040/00356/AM10/	Lic.No/Date:0710069013 21.12.2009	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda and decided to call from firm Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 10.08.2010.			

60	Case No.:83/46/82-ALC4/2009	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00999/AM10/	RLA File :03/94/040/00805/AM10/	Lic.No/Date:0310552288 23.12.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and observed that the firm has sought import of Gentamicin Sulphate equivalent to Gentamicin Base and it is not clear whether the quantity of 264.810 kgs claimed by the firm is for Gentamicin Sulphate or Gentamicin Base. It was, therefore, decided to seek clarification from firm.			

Accordingly, case was deferred for 10.08.2010.

61	Case No.:1/42/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved									
	HQ File :01/82/050/00850/AM10/	RLA File :03/95/040/00517/AM10/	Lic.No/Date:0310552790 29.12.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/65/2006/Ch.II dated 13.09.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-N Carbethoxy Amino 5 Naphthol 7 Sulfonic Acid</td><td>1 kg</td><td>1.</td><td>J Acid</td><td>0.889 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-N Carbethoxy Amino 5 Naphthol 7 Sulfonic Acid	1 kg	1.	J Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-N Carbethoxy Amino 5 Naphthol 7 Sulfonic Acid	1 kg	1.	J Acid	0.889 kg									
RA concerned may take further necessary action as per above decision of NC.													

62	Case No.:4/42/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00853/AM10/	RLA File :31/24/040/00205/AM10/	Lic.No/Date:3110041272 30.12.2009	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of C&PC.			

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Case No.:5/42/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/00854/AM10/	RLA File :03/94/040/00772/AM10/	Lic.No/Date:0310552999 30.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel	1 kg	1.	Zinc	0.48 kg
		2.	Acetic Acid	0.96 kg
		3.	Baccatin III-(2S,3S)-3-Phenylisoserine-N-Benzoyl Ester	1.92 kg
RA concerned may take further necessary action as per above decision of NC.				

64	Case No.:59/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:11/82-ALC4/2010	Status:Case
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		15.06.2010	Approved
HQ File :01/82/050/01122/AM10/	RLA File :03/94/040/00837/AM10/	Lic.No/Date:0310553012 30.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/15/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amoxicillin & Clavulanate Potassium for Suspension USP	75 ml pack	1.	Amoxycillin Trihydrate	4.200 gm
		2.	Clavulanate Potassium Syloid	2.3444 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	1.500 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	100 ml pack	1.	Amoxycillin Trihydrate	5.649 gm
		2.	Clavulanate Potassium Syloid	3.126 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	2.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy
Amoxicillin & Clavulanate Potassium for Suspension USP	150 ml pack	1.	Amoxycillin Trihydrate	8.274 gm
		2.	Clavulanate Potassium Syloid	4.6888 gm
		3.	Silicon Dioxide (Syloid AL-1FP)NF	3.00 gm
		4.	115 CC N/M Pen RD Nat 28.0 GR SN (For MGP)	As per packing policy
		5.	185 CC N/M Pen RND Material Natural 36GR SN (For MGP)	As per packing policy
		6.	225 CC N/M Pen RD NAT.43.00 GRN (For MGP)	As per packing policy
		7.	Cap 28/400 WHT CRC W/FS M-1	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:8/42/82-ALC4/2009	Party Name:GEMINI EXPORTS.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved															
	HQ File :01/82/050/00857/AM10/	RLA File :03/94/040/00785/AM10/	Lic.No/Date:0310553150 31.12.2009																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/20/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Metoprolol Base Min. 98% (Metoprolol Base)</td><td rowspan="3">1 kg</td><td>1.</td><td>4-Methoxy Ethyl Phenol</td><td>0.665 kg</td></tr> <tr> <td>2.</td><td>Epichlorohydrin</td><td>0.520 kg</td></tr> <tr> <td>3.</td><td>Methyl Isopropyl Amine</td><td>0.509 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Metoprolol Base Min. 98% (Metoprolol Base)	1 kg	1.	4-Methoxy Ethyl Phenol	0.665 kg	2.	Epichlorohydrin	0.520 kg	3.	Methyl Isopropyl Amine
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Metoprolol Base Min. 98% (Metoprolol Base)	1 kg	1.	4-Methoxy Ethyl Phenol	0.665 kg															
		2.	Epichlorohydrin	0.520 kg															
		3.	Methyl Isopropyl Amine	0.509 kg															

66	Case No.:9/42/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved																								
	HQ File :01/82/050/00858/AM10/	RLA File :03/94/040/00843/AM10/	Lic.No/Date:0310553154 31.12.2009																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/6/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Cefepime for Injection</td><td rowspan="6">1 kg</td><td>1.</td><td>Cefepime Hcl (Non-Sterile)</td><td>0.655 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>0.742 kg</td></tr> <tr> <td>3.</td><td>Eno Carbon</td><td>0.034 kg</td></tr> <tr> <td>4.</td><td>Acetone</td><td>1.816 kg</td></tr> <tr> <td>5.</td><td>L-Arginine (Non-Sterile)</td><td>0.370 kg</td></tr> <tr> <td>6.</td><td>IPA (Iso Propyl Alcohol)</td><td>0.392 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.655 kg	2.	Methanol	0.742 kg	3.	Eno Carbon	0.034 kg	4.	Acetone	1.816 kg	5.	L-Arginine (Non-Sterile)	0.370 kg	6.	IPA (Iso Propyl Alcohol)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																								
Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.655 kg																								
		2.	Methanol	0.742 kg																								
		3.	Eno Carbon	0.034 kg																								
		4.	Acetone	1.816 kg																								
		5.	L-Arginine (Non-Sterile)	0.370 kg																								
		6.	IPA (Iso Propyl Alcohol)	0.392 kg																								

67	Case No.:53/46/82-ALC4/2009	Party Name:POLYGON CHEMICALS	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved
	HQ File :01/82/050/00969/AM10/	RLA File :08/24/040/00266/AM10/	Lic.No/Date:0810085444 31.12.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/83 meeting held on 11.07.2007 and in consultation with technical			

authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
3 Methyl-5-Pyrazolone	1 kg	1.	Acetic Acid Methyl Ester	1.287 kg
		2.	Hydrazine Hydrate (Purity 80%)	0.692 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:21/42/82-ALC4/2009	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved
HQ File :01/82/050/00870/AM10/	RLA File :03/95/040/00661/AM10/	Lic.No/Date:0310553782 05.01.2010	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3/2010/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3 Bis(4 Hydroxy Phenyl) Phthalimidine (PPBP)	1 kg	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.350 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:67/46/82-ALC4/2009	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved
HQ File :01/82/050/00983/AM10/	RLA File :03/94/040/00812/AM10/	Lic.No/Date:0310553944 06.01.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 41/82 meeting held on 24.01.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Linezolid	1 kg	1.	Thioacetic Acid	1.77 kg
		2.	Methylene Chloride/Methylene Dichloride/MDC	10.30 kg
		3.	R Glycidyl Butyrate	1.07 kg
		4.	Dimethyl Formamide	4.275 kg
		5.	Tetrahydrofuran	5.44 kg
		6.	3,4-Difluoronitrobenzene	1.76 kg

72	Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

73	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

74	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:10.08.2010
	Decision :Committee considered case as per agenda and decided to call for end use of export product from firm. Accordingly, case was deferred for 10.08.2010.			

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Case No.:9/46/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/00925/AM10/	RLA File :03/94/040/00899/AM10/	Lic.No/Date:0310557203 27.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paclitaxel	1 gram	1.	10-Deacety Baccatin	1.50 gram
		2.	Pyridine	0.87 gram
		3.	Triethyl Silyl Chloride	1.67 gram
		4.	(3R,4S)-3-Triethylsilanyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone	1.12 gram
RA concerned may take further necessary action as per above decision of NC.				

76	Case No.:16/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
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HQ File :01/82/050/00050/AM11/	RLA File :03/94/040/00940/AM10/	Lic.No/Date:0310557073 27.01.2010	Defer Date:10.08.2010
Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:11/46/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00927/AM10/	RLA File :09/24/040/00407/AM10/	Lic.No/Date:0910040660 28.01.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

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Case No.:105/5/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved	
HQ File :01/82/050/00139/AM11/	RLA File :13/24/040/00028/AM10/	Lic.No/Date:1310031256 28.01.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ampicillin for Injection BP 250 mg 100% Potency	1 No.	1.	Ampicillin Sodium Sterile	262.50 mg
		2.	Vials	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:79/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00113/AM11/	RLA File :09/24/040/00413/AM10/	Lic.No/Date:0910040795 02.02.2010	Defer Date:13.07.2010
	Decision : Committee decided to defer case for 13.07.2010 for comments of Department of Pharmaceuticals.			

80	Case No.:56/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Approved										
	HQ File :01/82/050/00090/AM11/	RLA File :09/24/040/00456/AM10/	Lic.No/Date:0910040810 03.02.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/29/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td></td><td></td><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										

Cefpodoxime Proxetil	1 kg	1.	7-Aminocephalosporanic Acid (7 ACA)	0.956 kg
		2.	1,8-Diazabicyclo (5,4,0)-undec-7-ece (dbu)	0.319 kg
		3.	18-Crown-6-ether	0.022 kg
		4.	4-Dimethyl Amino Pyridine	0.005 kg
		5.	Acetone	1.10 kg
		6.	Carbon Enoanticromos (Activated Carbon)	0.100 kg
		7.	Isopropyl Alcohol	0.15 kg
		8.	Mercapto Benzo Thiazole-4-yl-2-(2-Amino Thiazolyl)-Methoxyimino Acetate (MAEM)	0.956 kg
		9.	Methanol	3.85 kg
		10.	Methylene Chloride	2.65 kg
		11.	N,N-Dimethyl Acetamide	1.95 kg
		12.	Iodine	0.448 kg
		13.	Sulfolane	1.29 kg
		14.	Tetrahydrofuran	0.52 kg
		15.	Triphosgene	0.614 kg
		16.	Triethylamine	0.562 kg
RA concerned may take further necessary action as per above decision of NC.				

81	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:10.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

82	Case No.:85/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:11/82-ALC4/2010 15.06.2010	Status:Case Deferred
	HQ File :01/82/050/00119/AM11/	RLA File :22/24/040/00057/AM10/	Lic.No/Date:2210009830 30.03.2010	Defer Date:10.08.2010
	Decision : Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 10.08.2010.			

